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In the Central Administrative Tribunal
Principal Bench: New Delhi

OA No.1472/87

Date of decision: 27.11.1992.

Shri Shyam Kishore Mallick

...Petitioner

Versus

Union of India through the Secretary,
Ministry of Commerce (Dept. of Supply),
New Delhi & Others ... Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman
The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner Shri G.D. Gupta, Counsel.

For the respondents Shri N.S. Mehta, Senior
Standing Counsel.

Judgement(Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

In view of the subsequent events that have taken place viz. conclusion of the disciplinary enquiry, imposition of minor penalty and further judgement of the Tribunal in the case of **S.K. Mallick**

vs. Union of India decided by the Calcutta Bench

on 4.11.1991 that it should not come in the way

of his promotion, this petition does not survive.

So far as the question of emoluments to be paid

during the period of suspension is concerned, that

is a matter to be agitated before the appropriate

authority. It is left open to the concerned authority

to decide the emoluments to be paid during the period

of suspension. The O.A. accordingly stands disposed

of. No costs.

I.K. Rasgotra
(I.K. Rasgotra)
Member (A)

V.S. Malimath
(V.S. Malimath)
Chairman